

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 27573/2023

(Arising out of impugned final judgment and order dated 03-02-2023 in CRLMA No. 21496/2022 passed by the High Court Of Gujarat At Ahmedabad)

KALIYA GOBINDA PAHAN

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.141104/2023-CONDONATION OF DELAY IN FILING and IA No.141105/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141108/2023-EXEMPTION FROM FILING O.T. )

Date : 31-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Kailas Bajirao Autade, AOR  
Mr. Karan Y. Vyas, Adv.  
Mr. Sunil Kumar Sethi, Adv.  
Ms. Subasini Sethy, Adv.  
Mr. Dnyaneshwar N Telange, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice, returnable three weeks hence.

Service of notice to be effected on the Standing Counsel for the State of Gujarat.

On the next date of hearing, the State shall apprise this Court about the status of detention status, if any, of the co-accused.

(NIRMALA NEGI)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR